

**RESTORATION OF EVACUEE PROPERTY**

\*462. **Shri M. L. Agrawal:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that a large number of applications for restoration under Section 16 of the Administration of Evacuee Property Act XXXI of 1950 has recently been rejected by the Custodian in Uttar Pradesh on the ground that the applicants had not produced the 'Permanent Resettlement Certificate' from the Government of India?

(b) Are there cases in Uttar Pradesh and if so, how many, where restoration has been allowed under Section 16 without producing the said Certificate?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhoosle):** (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

**COMPENSATION TO DISPLACED PERSONS**

\*48. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the recommendations made by Tekchand Committee in regard to grant of compensation to displaced persons from Western Pakistan have been considered by Government;

(b) if so, what is their decision regarding the same; and

(c) when the scheme of compensation will be implemented?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) and (b). Tekchand Committee has not yet sent its recommendations to Government officially. A draft of its recommendations is, however, available and is under consideration.

(c) Tentative proposals regarding the compensation scheme prepared in the Ministry of Rehabilitation were placed before a Conference of Secretaries of State Rehabilitation Departments and Custodians of Evacuee Property in September last. Their views were considered by a Conference of State Rehabilitation Ministers held immediately afterwards. Tekchand Committee was also consulted on the same proposals. A scheme is now being prepared in the light of the views expressed in different quarters and will be placed before Government for orders. No definite date can be given at present when the scheme will be implemented.

**RAJASTHAN CANAL PROJECT**

136. **Shri Karni Singhji:** Will the Minister of Irrigation and Power be pleased to state what steps are being taken in connection with the Rajasthan Canal Project of which the preliminary investigation has already been carried out?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** The preliminary investigations in connection with The Rajasthan Canal are still in progress. Field work has been completed and the project report is under preparation.

**MAIZE STARCH (PRODUCTION)**

137. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state:

(a) the production of maize starch in the country during the year 1952 (up to June); and

(b) the consumption of starches in the country during this period?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) About 6,060 tons.

(b) About 9,800 tons of starch of all kinds.

**DECONTROL OF IRON, STEEL AND COAL**

138. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government propose to decontrol Iron and Steel and Coal; and

(b) if the answer to part (a) above be in the affirmative, when?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) No, Sir.

(b) Does not arise.

**BARODA BROADCASTING STATION**

139. **Dr. Amin:** Will the Minister of Information and Broadcasting be pleased to state the amount which is being spent annually by the Government of India for running the Broadcasting Station at Baroda?

**The Minister of Information and Broadcasting (Dr. Keskar):** The expenditure incurred by the Government of India on Baroda Station of

All India Radio during the last three years has been:—

Year	Expenditure in lakhs of Rupees
1949-50	3.18
1950-51	3.29
1951-52	3.13

Expenditure for the year 1952-53 is estimated at Rs. 3.40 lakhs.

#### PIG IRON

140. **Shri C. R. Chowdary:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total annual production of pig iron in India since 1948;

(b) the total annual exports of pig iron since 1948 and the countries to which exports have taken place;

(c) the amount of pig iron consumed in India and the total annual demand by Indian industry since 1948;

(d) whether there has been a decline in exports of pig iron recently and if so, why; and

(e) the average annual price of pig iron in India and the export prices since 1948?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (c) and (e). Four statements are laid on the Table of the House. [See Appendix II, annexure No. 54]

(d) Yes, Sir. Until recently the Indian foundries used to consume only graded pig iron, the off-grade pig iron being mainly exported as being unsuitable for use. With the continuing shortage of pig iron and with improvements in technique, their consumption of off-grade pig iron has gone up and exports have consequently declined.

#### RUBBER TYRES (IMPORT)

141. **Sardar Hukam Singh:** (a) Will the Minister of Commerce and Industry be pleased to state whether any licences for import of rubber tyres from foreign countries were issued to dealers during the last twelve months?

(b) If so, what was the value of the imports and the types of tyres imported?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) Rs. 19,71,021 (for 12 months ending July 1952). This excludes the value of tractor and off-the-road tyres. Figures of actual imports of these items are not available.

The types of tyres imported were: pneumatic motor covers, pneumatic

289 PSD.

motor-cycle covers, pneumatic cycle covers, solid rubber tyres for motor vehicles and tractor and off-the-road tyres. Only those types and sizes of tyres which are not manufactured in India were imported.

#### TRADE WITH AUSTRIA

142. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of goods so far imported from Austria during the current financial year; and

(b) the total value of goods exported to that country during the corresponding period?

The Minister of Commerce (Shri Karmarkar): (a) Rs. 19,77,603 upto June 1952.

(b) Rs. 11,87,276.

#### FRUIT TRADE WITH PAKISTAN

143. **Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that Pakistan has imposed heavy restrictions on the wholesale fruit trade of India with Pakistan?

(b) What was the annual amount of export of fruit to Pakistan from India specially from Delhi before this restriction?

(c) What was the annual amount and valuation of fruits, fresh and dry that we imported from Pakistan, and what is the position now in that respect?

The Minister of Commerce (Shri Karmarkar): (a) Import of fruits from India was covered by an Open General Licence which has expired and was also duty free. No imports can now be made unless the Pakistan Government grant licences. In addition, a duty of customs at the following rates is payable:—

Fruits, all sorts,	36%	ad valorem
fresh, dried, salted or preserved, not otherwise specified.		
Dried figs . . . . .	32%	" "
Sultanas . . . . .	30%	" "
Filbert in the shell	32%	" "
Apples, pears, prunes and grapes fresh . . . . .	30%	" "
Currants . . . . .	Rs. 1	per cwt.

(b) Exports of fruits during 1951-52 were about Rs. 3 crores of which nearly half was from Delhi area.